

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.18
C.P.No 39/BB/2021

IN THE MATTER OF:

M/s. Srinivas Avutha Reddy ... Petitioner
Vs.
M/s. Lydor Software Innovation Pvt. Ltd. ... Respondent

Order under Section 241- 242 of Companies Act, 2013

Order delivered on: 18.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Proxy Counsel
For the R-1 to 4 & R-7 : Shri Krishna Mohan

ORDER

1. Heard the Ld. Proxy Counsel for the Petitioner and Ld. Counsel for the Respondent.
2. Ld. Proxy Counsel for the Petitioner seeks short adjournment on the ground that the Counsel on record is unwell. Further, Ld. Counsel for the Respondents No.1 to 4 and 7 submits that he has filed written submissions vide Dy.No.2298 dated 16.04.2024. The same is taken on record.
3. List the case on **27.06.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Bhavya

-Sd-
K. BISWAL
MEMBER (JUDICIAL)